

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 257 of 2012-DB

[Arising out of Order-in-Original/Appeal No CS-04-05-SURAT-II-2012 dated 19.01.2012 passed by Commissioner of Central Excise, Customs and Service Tax-SURAT-II]

V K Srivastava

.... Appellant

Factory Manager, Ganga Rasayanie Pvt Ltd, Plot No.
141/2c, Gidc, Ankleshwar, BHARUCH, GUJARAT

VERSUS

Commissioner of Central Excise & ST, Surat-II Respondent

New C.Ex Building...Opp. Gandhi Baug,
Chowk Bazar, Surat, Gujarat-395001

APPEARANCE :

Shri Vinay Kansara, Advocate for the Appellant
Shri Dinesh M. Prithiani, Assistant Commissioner (AR) for the Revenue.

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

DATE OF HEARING / DECISION : 04.11.2022

FINAL ORDER NO. A/11352 / 2022

RAMESH NAIR :

Shri Vinay Kansara, learned Counsel appearing for the appellant submits that appellant has expired on 11 November 2014. He has also submitted copy of death certificate dated 28 January 2015, issued by Registrar, Birth and Death, Vadodara Mahanagr Seva Sadan.

2. Accordingly, the appeal is abated and disposed of accordingly.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**